

Item No.17



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No.1207/2021
MA No.1494/2021
MA No.1495/2021**

This the 29th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Jitender Gupta,
Aged about 33 years,
S/o Sh. Anil Kumar Gupta,
G-65A, Kiran Garden,
Uattam Nagar, New Delhi-110059.
2. Kapil Dev,
Aged about 32 years,
S/o Sh. Randhir Singh,
Vill-Liwan, Post Office Rathdhana,
Dist. Sonipat, Haryana-131001.
3. Kumar Chand,
Aged about 37 years,
D/o Val Kishan Singh,
Palledar Pada,
Vill-Tappal, Post Office Tappal,
District-Aligarhj,
Uttar Pradesh-202165.
4. Manish Kumar Rana,
Aged about 32 years,
S/o Sh. Harbir Singh Rana,
Vill-Nirpuda, Post Office Nirpuda,
District Baghpat,
Uttar Pradesh-250625.
5. Parvinder Singh Mann,
Aged about 32 years,
S/o Jagbir Singh Mann,
Vill-Sinauli, Post Office-Sinauli,
District Baghpat,
Uttar Pradesh-250611.

... Applicants

(By Advocate: Ms. Amita Singh Kalkal)

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**Versus**

1. Govt. of NCT,
Department of Education,
Through Secretary,
Old Secretariat,
New Delhi-110002.
2. Delhi Subordinate Service Selection Board,
Through The Secretary,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, New Delhi-110092
Email: dsssb-secy@nic.in

...Respondents

(By Advocate : Ms. Esha Mazumdar)

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman :**

The respondents issued an advertisement dated 12.05.2021 for various posts including that of TGT (Male). The applicants intend to apply for the same. The age limit stipulated in the notification is 32 years with relaxation in favour of certain candidates. The applicants crossed the age limit stipulated under the notification. This OA is filed with a prayer to direct the respondents to grant relaxation, in view of the fact that no recruitment process was undertaken for past more than one year. It is also stated that some of the States have extended the age limit by one year, on account of Covid-19 situation.

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2. Today, we heard Ms. Amita Singh Kalkal, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for respondents.

3. The only basis for seeking relaxation of age limit is that the recruitment did not take place during the last year. Even if that is true, it hardly constitutes any ground. Assuming that no selection process was taken up during the last year, the applicants were very much competent to participate in the previous selections. The factors such as those pleaded by the applicants cannot constitute the basis to relax age limits. At any rate, it is a matter of policy, which needs to be addressed by the Government. The Tribunal cannot take such a policy decision.

4. We do not find any merit in the OA and the same is accordingly dismissed. There shall be no order as to costs.

Pending MAs, if any, shall stand disposed of.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

rk/mbt/ankit/